

High Court of Jammu and Kashmir at Jammu

Order

No: 30

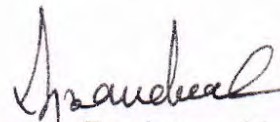
Dated: 10/4/2017

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges,, under various object heads ” during the current financial year 2017-18 as per detail given below:-

Rs. In lacs.

S.No	Name of the Court	Salary	2071-P&ORB (NPS)
1.	Addl. D&S Judge, Srinagar.	----	0.20
2.	C.J.M. Rajouri.	-----	0.20
For Misc. Courts.			
1.	Pr. D&S Judge, Samba.	1.50	0.20
2.	Pr. D&S Judge, Kishtwar.	2.00	0.20


By Order.

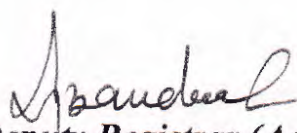

Deputy Registrar (Accts) 10/4/17

No: 1586-93/AC Dated: 10/4/2017

Copy to the:-

- 1-2 Pr. D&S Judge, Samba/ Kishtwar.
4. Addl. D&S Judge, Srinagar.
5. C.J.M. Rajouri.
6. Try Officer, Saddar Treasury, Srinagar
- 7-9 Try Officer, Samba/Kishtwar/Rajouri.
.... For in f. and n/a
10. Order file.

9/10/17 for up-keeping



Deputy Registrar (Accts) 10/4/17